

on November 7, the Jail AMO, who examined him, suspected that it was a case of T.B. and started necessary treatment. On further aggravation of cough trouble on November 9 the Jail AMO had him admitted in the jail hospital and arranged for necessary treatment. As, however, his condition deteriorated, he was admitted to the Sadar hospital. He died there at 9.40 A.M. on November 10. According to the post-mortem report, the death was due to cardio-respiratory failure. Intimation about his death was sent telegraphically to his family address and also through the District Magistrate and District Superintendent of Police, Sonapat. As no member of his family claimed the body till 6 P.M. on November 11, the dead body was cremated by the jail authorities.

13.22 hrs.

*The Lok Sabha adjourned for Lunch till Fifteen minutes past Fourteen of the Clock*

*The Lok Sabha re-assembled after Lunch at nineteen minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI SOMNATH CHATTERJEE (Burdwan): Sir, I gave a notice under Rule 377....

MR. DEPUTY-SPEAKER: Not now.

SHRI SOMNATH CHATTERJEE: In the morning, because the Speaker took up some other matters, I could not do it. I will take only a minute.

I want to draw the attention of the House to a news item that has appeared in the press in Calcutta, that in the Cossipore godown of the F.C.I., 800,000 Kgs. of sugar have been completely soiled; the bags have been torn and the sugar is being completely wasted. The value of sugar is Rs. 6½ lakhs. The pulses worth Rs. 1½ lakhs

have become unfit for human consumption in that godown. Rice and wheat which are there are becoming unfit for human consumption. That has come out in the newspapers. When there is an acute shortage of foodgrains and other essential commodities in the country, this is a matter in which the Government should immediately look into, see what is the real position and make a statement thereon.

14.20 hrs.

DIRECT TAXES (AMENDMENT)  
 BILL—Contd.

MR. DEPUTY-SPEAKER: We now resume discussion on the Direct Taxes (Amendment) Bill. On the last occasion the Minister had replied to the debate on the First Reading and he had indicated at that time that he would be willing to refer the Bill to the Select Committee. In pursuance of that, I have received notice of an amendment from the Government that this may be referred to the Select Committee. Mr. Sezhiyan, have you anything to say?

SHRI SEZHIYAN (Kumbakonam): I am glad that the Minister has accepted my suggestion and also the suggestion made by all the members of the House irrespective of the party they belong to. Therefore, I am not going to press my motion. But I want to put it on record that, at least in future, Government should come forward *suo motu* to refer all important Bills to Select Committee. Whenever a Bill goes to Select Committee, it receives better attention, good suggestions and helpful amendments from the members in the deliberations of the Select Committee. As for the present, I beg leave of the House to withdraw the motion moved by me.

Amendment No. 12 was, by leave of the House, withdrawn.

**SHRI K. R. GANESH:** I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be referred to a Select Committee consisting of 30 members, namely:— Shri Bhagwat Jha Azad, Shri Onkar Lal Berwa, Shri Raghunandan Lal Bhatia, Shri M. Bheeshmadev, Shri G. Bhuvarahan, Shri Narendra Singh Bisht, Shri Somnath Chatterjee, Shri Y. B. Chavan, Shri S. R. Damani, Shri B. K. Daschowdhury, Shri D. D. Desai, Smt. Marjorie Godfrey, Shri Dinesh Chandra Goswami, Shri Samar Guha, Shri Shyam Sunder Mohapatra, Shri Kartik Oraon, Shri D. K. Panda, Shri H. M. Patel, Shri Ramji Ram, Shri N. K. P. Salve, Shri N. K. Sanghi, Shri Vasant Sathe, Shrimati Savitri Shyam, Shri Era Sezhiyan, Shri C. K. Jaffer Sharief, Shri Shiv Kumar Shastri, Shri Somchand Solanki, Shri Maddi Sudarsanam, Shri K. P. Unnikrishnan; and Shri K. R. Ganesh with instructions to report by the last day of the first week of the next session."

**MR. DEPUTY-SPEAKER:** The question is:

"That the Bill further to amend the Income-tax Act, 1961, the Wealth tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 and to provide for certain related matters, be referred to a Select Committee consisting of 30 members, namely:— Shri Bhagwat Jha Azad, Shri Onkar Lal Berwa, Shri Raghunandan Lal Bhatia, Shri M. Bheeshmadev, Shri G. Bhuvarahan, Shri Narendra Singh Bisht, Shri Somnath Chatterjee, Shri Y. B. Chavan, Shri S. R. Damani, Shri B. K. Daschowdhury, Shri D. D. Desai, Smt. Marjorie Godfrey, Shri Dinesh Chandra Goswami, Shri Samar Guha, Shri Shyam Sunder Mohapatra, Shri Kartik Oraon, Shri D. K. Panda, Shri H. M. Patel, Shri Ramji Ram,

Shri N. K. P. Salve, Shri N. K. Sanghi, Shri Vasant Sathe, Shrimati Savitri Shyam, Shri Era Sezhiyan, Shri C. K. Jaffer Sharief, Shri Shiv Kumar Shastri, Shri Somchand Solanki, Shri Maddi Sudarsanam, Shri K. P. Unnikrishnan; and Shri K. R. Ganesh with instructions to report by the last day of the first week of the next session."

*The motion was adopted.*

**14.22 hrs.**

**MOTION RE: REPORTS OF THE UNIVERSITY GRANTS COMMISSION FOR 1970-71 AND 1971-72—**  
*Contd.*

**MR. DEPUTY-SPEAKER:** Now we resume discussion on the following motion moved by Prof. S. Nurul Hasan on the 19th November, 1973, namely:

"That this House do consider the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72, laid on the Table of the House on the 1st June, 1972 and 13th August, 1973, respectively."

Shri Anant Prasad Dhusia was on his legs on the last occasion. He may continue his speech.

**श्री अनन्त प्रसाद धुसिया (बस्ती) :**  
 उपाध्यक्ष महोदय, मैं 20 तारीख को यूनिवर्सिटी ग्रान्ट्स कमिशन के सम्बन्ध में जापान तथा कुछ पश्चिमी देशों के प्रोफेसरों के बारे में कह रहा था। मैंने जापान के प्रोफेसरों के बारे में कहा था कि अगर वे एक-दूसरे या किसी यूनिवर्सिटी में लग जाते हैं, तो फिर जीवन भर वे उसी में रिसर्च करते और कराते हैं और किसी लालच की वजह से किसी दूसरी जगह नहीं जाते हैं। हमारे यहां की दशा उससे विपरीत है। जापान और पश्चिमी देशों में टेकनालोजी और साइंस की जितनी तरक्की हुई है, उसका सबसे अधिक श्रेय वहां के रिसर्च स्कासर्स और प्रोफेसरों को ही है। उन डिबोर्टिड आदमियों ने